

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

**S. Tax Appeal No. 76870 of 2018**

Arising out of Order-in-Appeal No.02/ST/BBSR-II/2011 Dated 17.01.2011 passed by  
Commissioner (Appeals), Central Excise, Customs & Service Tax, Bhubaneswar.

**M/s Kundu Enterprises**

Station Road, AT/PO-Birmitrapur,  
Distt.- Sundergarh, Odisha-770033

**Appellant (s)**

*VERSUS*

**Commr. of CGST, Central Excise & Customs, Rourkela**

KK-42, Civil Township,  
Rourkela, Odisha-769004

**Respondent (s)**

**APPEARANCE :**

None for the Appellant

Mr A. K. Biswas, A. R. for the Respondent

**CORAM:**

**HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)**

**FINAL ORDER NO.75387/2021**

Date of Hearing : 14 July 2021

Date of Decision : 14 July 2021

**PER BENCH :**

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)**  
**Member (Judicial)**

Pooja